

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

OA. 347 of 1996

Date of Order: 19.5.98.

Present: Hon'ble Mr.Justice S.N.Mallick,Vice-Chairman.  
Hon'ble Mr.S.Dasgupta, Administrative Member.

CHINTAMONI KAR, s/o late Rajendra Nath Kar  
Ex-Mate under P.W.T/Panskura, S.E.Rly.  
residing at Vill.Balidangri,PO:Panskura,  
Dist.Midnapore.

....Petitioner.

-Versus-

1. Union of India service through the General Manager, S.E.Rly., Garden Reach, Calcutta-43.
2. Sr.Divisional Personnel Officer, S.E.Rly., Kharagpur.
3. The permanent Way Inspector/Panskura, S.E.Rly., PO:&PS:Panskura, Dist.Midnapore.

....Respondents.

For the petitioner: Mr.A.Chakraborty,  
counsel.  
For the respondents: Mr.P.Chatterjee,  
counsel.

Heard on: 19.5.98.

O R D E R

S.N.Mallick, V.C.

It is submitted by the 1d.counsel appearing for the petitioner that he has instruction from his client not to proceed with this application as all the reliefs claimed in the application have been made available to him during the pendency of the same. As such, the application is disposed of being infructuous. No order as to costs.

  
(S.Dasgupta)  
Member(A)

  
(S.N.Mallick)  
Vice-Chairman.